

TRIPURA  **GAZETTE**

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Monday, June 17, 2019 A. D., Jyaishta 27, 1941 S. E.

**PART--III-A-- Ordinances promulgated by the Governor of Tripura
under the Constitution of India**

**GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT : AGARTALA**

No. F. 8(9)- Law/Leg-I/2018 (P)

Dated, Agartala, the 17th June, 2019.

NOTIFICATION

The following Ordinance is promulgated by the Governor of Tripura on the 15th June, 2019 and is hereby published for General information.

**D.M.Jamatia
L.R. & Secretary, Law
Government of Tripura**

**THE TRIPURA ROAD DEVELOPMENT CESS (AMENDMENT)
ORDINANCE, 2019.**

Promulgated by the Governor of Tripura in the seventieth year of the Republic of India.

WHEREAS it is felt expedient to amend the Tripura Road Development Cess Act, 2018 (Tripura Act No. 11 of 2018);

AND WHEREAS the Legislative Assembly of Tripura is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, Governor of Tripura is pleased to promulgate the following Ordinance:

1. Short title, extent and commencement:

(1) This Ordinance may be called the 'Tripura Road Development Cess (Amendment) Ordinance, 2019';

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Amendment of Section 3:

In sub-section (2) of Section 3 of the Tripura Road Development Cess Act, 2018 (Tripura Act No. 11 of 2018), the expression "**not exceeding four per cent.**" shall be substituted by the expression "**as may be specified by the Government from time to time by notification in the Official Gazette,**"

3. Insertion of new Section 33A:

After Section 33 of the Tripura Road Development Cess Act, 2018 (Tripura Act No. 11 of 2018), a new Section namely, Section 33A shall be inserted as under:-

“33A. Automation –

- (1)** The Government shall endeavour to introduce and establish an automated data processing system for complementing the purposes of the Act and for incidental and allied matters;
- (2)** In order to make the said system effective, the Government may, from time to time issue Notification, to be published in Official Gazette, for regulating the interactions between the persons and prescribed authority under the Act:

Provided, the notification may be given retrospective effect, not before the 1st August, 2018.”